

TO BE PUBLISHED IN PART II, SECTION 3, SUB-SECTION (i) OF THE GAZETTE OF INDIA,  
EXTRORDINARY

DATED THE 23<sup>RD</sup> SEPTEMBER, 2008.

1 ASVINA, 1930 (SAKA).

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

New Delhi, the 23<sup>rd</sup> September, 2008.

1 Asvina, 1930 (Saka).

**NOTIFICATION No. 108/2008 - CUSTOMS (N.T.)**

G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 15/2002-Customs (N.T.) dated the 7th March, 2002, namely:-

In the said notification, in Table, against Serial Number 16 and the entries relating thereto, the following entries shall be substituted, namely:-

Sl. No.	Area	Designation of the Officer		
(1)	(2)	(3)	(4)	(5)
16.	Port and Airport of Visakhapatnam, <b>Port of Gangavaram</b> , Visakhapatnam Special Economic Zone and the areas under the <b>Greater</b> Visakhapatnam Municipal Corporation in the State of Andhra Pradesh	Commissioner of Customs, Visakhapatnam	Additional Commissioners, or Joint Commissioners, of Customs working under the control of the Commissioner of Customs, Visakhapatnam	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of the Commissioner of Customs, Visakhapatnam

(M.M. Parthiban)

Director (Customs)

[F. No. 434/4/2008 - Cus.IV]

Note: The principal Notification No.15/2002-Customs (N.T.), dated the 7th March, 2002 was published in the Gazette of India vide G.S.R 171 (E), dated the 7th March, 2002 and was last amended by notification No.112/2007-Customs (N.T.), dated the 14th November, 2007 [G.S.R. 710(E), dated the 14th November, 2007].